

No.310-7(26)-2004/Eco

12 October 2004

To

CEOs of all Telecom Service Providers.

Subject: - Compliance with the provisions of reporting requirement specified by Telecommunication Tariff Order.

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The Telecom Regulatory Authority of India in exercise of its powers under Section 13 with Section 11(1)(b) had issued directive on 22.7.03 (copy enclosed) asking all telecom service providers to scrupulously follow and comply with all the orders, regulations, directions, determinations and decisions of the Authority.

2. The Telecommunication Tariff Order 1999 inter-alia specify the following provisions relating to reporting of tariffs by the service providers:

‘Reporting Requirement’ means the obligation of a service provider to report to the Authority any new tariff for telecommunication services under this Order and/or any changes therein within SEVEN days from the date of implementation of the said tariff for information and record of the Authority after conducting a self-check to ensure that the tariff plan(s) is/are consistent with the regulatory principles in all respects which inter-alia include IUC Compliance, Non-discrimination & Non-predation.’

‘Date of Reporting’ means the date on which the report from a service provider regarding proposed tariff plan or any change in the existing tariff plan, is received at the Authority’s office.’

Instances have come to the notice of the Authority wherein some service providers had to comply with the provisions of TTO relating to reporting requirement and had reported the ta TRAI much beyond 7 days period stipulated by the TTO.

3. The Authority in exercise of its powers under section 13 read with section 11(1)(b) of the Act 1997 hereby directs all service providers to strictly follow the provisions of reporting requirer specified by the TTO failing which legal action under Section 29 of the TRAI Act would be ini against the erring operators.

[M. Kannan]

(Economic)

Adv